

FORM NO. 134
[See rule 216(1)(a)]

Form for application for allotment of Tax Deduction and Collection Account Number [TAN] under section 397

[In the case of Government Entity]

Row No.	PART A: Details of the applicant		
1	Category of Deductor/Collector	<input type="checkbox"/>	Central Government
		<input type="checkbox"/>	State Government
		<input type="checkbox"/>	Local Authority (Central Government)
		<input type="checkbox"/>	Local Authority (State Government)
2	Name of the Local Authority	<i>(refer Note 1)</i>	
3	Name of State (where category as per Sl. No. 1 is State Government)	<i>(refer Note 1)</i>	
4	Name of Office	<i>(refer Note 1)</i>	
5	Office Address	<i>(refer Note 2)</i>	
6	Name of Organization	<i>(refer Note 1)</i>	
7	Name of Department	<i>(refer Note 1)</i>	
8	Name of Ministry	<i>(refer Note 1)</i>	
9	Account Office Name	<i>(refer Note 1)</i>	
10	Accounts Office Identification Number (AIN)		
11	Permanent Account Number, if any		
12	Official e-mail ID		
13	Details of person responsible for deduction/collection of tax	Name	<i>(refer Note 1)</i>
		Designation	
		Permanent Account Number	
		Contact Number	
14	Contact number	Country Code	Number
15	TDS Assessing Officer Code		

PART B

Declaration

a. I having Permanent Account Number am liable to *deduct/collect tax/deduct tax and collect tax in accordance with Chapter XIX-B of the Act.

b. I have enclosed Certificate issued by the PAO/ZAO/DTO/CDDO.

c. I, in the capacity of do hereby declare that what stated above is true to the best of my knowledge and belief.

d. I declare that the entity does not possess TAN and shall be liable for legal consequences if this declaration is found to be incorrect.

Place:

Date:

Signature

Name:

Designation:

Notes:

1. The name shall be provided in full.
2. The address shall contain i. Country/Region, ii. Flat/Door/Building, iii. Road/Street/ Block/Sector, iv. PIN/ZIP Code, v. Post Office, vi. Area/locality, vii. District, viii. State.
3. Some of the information in the form would be pre-filled to the extent possible.
4. * Delete whichever is inapplicable.